

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3540
ANSWERED ON:26.04.2012
WORKERS UNDER MGNREGS
Majumdar Shri Prasanta Kumar; Tirkey Shri Manohar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total number of workers registered under Mahatma Gandhi National Rural Employment Guarantee Scheme, men and women workers who have got 100 days employment in 2010 and 2011 and the percentage of women and SC/ST workers, State-wise during the said period;
- (b) whether funds under the Scheme have been misused as per the reports of NGOs and CAG in some States and in some other States funds have been used as per the whims of the State Governments;
- (c) if so, the details thereof and the reasons therefor indicating the action taken by the Government in the regard;
- (d) whether in some States the fund earmarked for employment have been taken by the State Governments as 28 per cent royalty for earth and Murram ; and
- (e) if so, the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a): The details of cumulative number of households issued job cards under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during 2011-12, total number of households which completed 100 days of employment and percentage of participation of women and SC/ST workers in terms of persondays generated under MGNREGA during 2010-11 and 2011-12 are given in Annexure.

(b)&(c): The utilization of funds under MGNREGA is governed by the MGNREGA Operational Guidelines, National Employment Guarantee Fund Rules 2006, norms and advisories issued from time to time. The Central Government bears the entire expenditure on payment of wages at notified wage rates to unskilled manual workers. The cost of material component of projects including the wages of the skilled and semi-skilled workers taken up under the Scheme shall not exceed forty per cent of the total project costs. 75% of material cost, including wages of skilled and semiskilled workers, is borne by the Central Government. Up to 6% of funds are permitted as administrative expenditure for deployment of dedicated staff for MGNREGA, strengthening of management and administrative support structures for social audit, grievance redressal, Information, Communication and Technology infrastructure etc.

The Ministry receives a large number of complaints about implementation of MGNREGA in the country. All complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action, including investigation, as per law as implementation of MGNREGA is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act.

(d) & (e): The Ministry has not received any reports about funds earmarked for employment under MGNREGA being taken by State Governments as 28 per cent royalty for earth and Murram.